CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.68/AT/2025

: Petition under Section 63 of the Electricity Act, 2003 for adoption of Subject

Tariff for the ISTS Grid connected Solar Photo Voltaic Projects of 2400 MW including capacity of 1200 MW with "Greenshoe Option" selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on

28.07.2023 and its amendments thereof.

Petitioner : NHPC Limited (NHPC)

: Onward Solar Power Private Limited and Ors. Respondents

Date of Hearing : 2.4.2025

: Shri Jishnu Barua, Chairperson Coram

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshay Goel, Advocate, NHPC

Shri Harsh Jadon, Advocate, NHPC

Shri Rajesh Joshi, NHPC Shri Jagpal Singh, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 2400 MW Solar Power PV Projects (including 1200 MW capacity under "Greenshoe Option") connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023, along with the subsequent amendment thereto, as issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that vide affidavit dated 7.3.2025, the Petitioner has also furnished the additional information /clarification as sought for by the Commission vide Record of Proceedings for the hearing dated 19.2.2025. Learned counsel also added that none of the Respondents has filed any reply in the matter.

- 2. Learned counsel for the Respondent No.3, Essar Renewable Limited, submitted that while the Respondent had initially sought liberty to file a reply, the Respondent, however, no longer wishes to file any reply in the matter.
- Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)